

**THE AIRCRAFT (SECOND AMENDMENT) RULES, 1968**

**THE DEPUTY MINISTER IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (DR. SHRIMATI SARAJINI MAHISHI) :** Sir, on behalf of Dr. Karan Singh I lay on the Table, under section 14A of the Aircraft Act, 1934, a copy of the Ministry of Tourism and Civil Aviation Notification G.S.R. No. 2147, dated the 12th November, 1968 (in English), publishing the Aircraft (Second Amendment) Rules, 1968, together with an Explanatory Note thereon. [Placed in Library. See No. LT-64/69.]

**I. THE PARADIP PORT TRUST (PROCEDURE AT BOARD MEETINGS AMENDMENT RULES, 1968.**

**II. THE HOOGHLY RIVER BRIDGES ACT, 1968.**

**THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SARDAR IQBAL SINGH) :** Sir, I lay on the Table —

(a) A copy of the Ministry of Transport and Shipping Transport Wing) Notification G.S.R. No. 10, dated the 27th December, 1968 (in English), publishing the Paradip Port Trust (Procedure at Board Meetings) Amendment Rules, 1968, under sub-section (3) of section 122 of the Major Port Trusts Act, 1963. [Placed in Library. See No. LT-155/69].

(b) A copy of the Hooghly River Bridges Act, 1968 (President's Act No. 32 of 1968), under sub-section (3) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1968. [Placed in Library. See No. LT-154/69].

**I. NOTIFICATIONS UNDER THE ALL-INDIA SERVICES ACT, 1951.**

**II. NOTIFICATIONS UNDER THE ARMS ACT, 1959.**

**THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) :** Sir, I lay on the Table :—

(a) A copy each of the following Notifications of the Ministry of Home Affairs, under sub-section (2) of section 3 of the All-India Services Act, 1951 :—

(i) Notification G.S.R. No. 3, dated the 18th December, 1968 (in English) publishing the All-India Service (Conduct) Rules, 1968.

(ii) Notification G.S.R. No. 2211, dated the 19th December, 1968 (in English), publishing the Indian Forest Service (Probationers' Final Examination) Regulations, 1968.

(iii) Notification G.S.R. No. 161, dated the 24th December, 1968 (In English).

(iv) Notification G.S.R. No. 124, dated the 8th January, 1969 (in English), publishing certain amendments to Schedule III of the Indian Forest Service (Pay) Rules, 1968.

[Placed in Library. See No. LT-67/69 for (i) to (iv)].

(b) A copy each of the following Notifications of the Ministry of Home Affairs, under sub-section (3) of section 44 of the Arms Act, 1959, publishing the Arms (Third Amendment) Rules, 1968 :—

(i) Notification G.S.R. No. 4, dated the 19th December, 1968 (in English).

(ii) Notification G.S.R. No. 5, dated the 19th December, 1968 (in Hindi.)

[Placed in Library. See No. LT-66/69 for (i) and (ii).]

**REPORT (JANUARY, 1969) OF THE ADMINISTRATIVE REFORMS COMMISSION ON UNION TERRITORIES AND NEFA**

**THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) :** I also lay on the Table :—

A copy of the Report (January, 1969) of the Administrative Reforms Commission on Union Territories